

(2016) 08 SC CK 0255

SUPREME COURT OF INDIA

Case No: R.P.(C) Nos. 2968-2973 of 2016 in C.A. No. 4361-4366 of 2016.

Visvesvaraya Technological
University - Petitioner @HASH
Assistant Commissioner of
Income Tax

APPELLANT

Vs

RESPONDENT

Date of Decision: Aug. 23, 2016

Acts Referred:

- Income Tax Act, 1961 - Section 10(23C)(iiab)

Citation: (2016) 389 ITR 10

Hon'ble Judges: Ranjan Gogoi and Prafulla C. Pant, JJ.

Bench: Division Bench

Final Decision: Dismissed

Judgement

@JUDGMENTTAG-ORDER

- These Review Petitions have been filed against the judgment dated 22nd April, 2016 whereby the appeals were dismissed.
- Prayer for oral hearing is rejected.
- We have perused the Review Petitions as well as the grounds in support thereof. In our opinion, no case for review of judgment dated 22nd April, 2016 is made out. Consequently, the review petitions are dismissed.